

son of Shri L.C. Vishwakarma and Rajesh Shukla, son of Shri Madhu Sudan Srivastva, who attempted to shout slogans from the Visitors' Gallery at about 15.45 hours on 20 March, 1995 and whom the Security Officers took into custody immediately, had committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be sentenced to simple imprisonment till 6.00 P.M. on 22 March, 1995, and sent to Tihar Jail, New Delhi.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, I do not support the people who shouted slogans. Such tendencies should be discouraged. This incident happened yesterday. Why was not it brought before the House yesterday itself? Where were they kept for the night, what was their position? Were they sent to jail? I think that the punishment awarded to them which will end today, evening should suffice.

SHRI VIDYACHARAN SHUKLA: This incident took place yesterday at such a time that it was not possible to bring the matter before the House unless their interrogation was completed. When the process of interrogation was over, the House had already adjourned. That is why this was brought today. According to my information, they were kept in the custody of watch and ward yesterday. As the House had not taken any decision about them, so, they were kept with the Watch and Ward awaiting the decision of the House. Today, after the House takes a decision, action will be taken in accordance with that.

As the hon. leader of the opposition has stated, I think that such incidents should not take place at least in the Parliament of India. We, as Members are also responsible for such incidents. It is also the responsibility of the hon. Members on whose passes such people find entry into the visitor's gallery to look into such matters because there can be any reason behind it and they might consider any reason reasonable or genuine but for such acts of stalling the proceedings of the House by the outsiders we shall, today, have to decide the minimum punishment that can be awarded to such people. What I said, is valid upto tomorrow evening, so that we are not faced with such problems, in future. I would request you to take such a decision as would deter any such action in future. The hon. Members who made passes for them should also confess with some amount of responsibility that they will take care in future. We, too, come from villages and may commit such mistakes. I don't say that it was a deliberate attempt. The hon. Members who made passes for them may possibly not have been aware of their motives. So, with some amount of responsibility we should feel our responsibility in this regard so that such things do not recur, no outsider can stall the proceedings. Two days are not enough for this.

SHRI ATAL BIHARI VAJPAYEE: I am moving an

amendment to the resolution presented by the hon. Parliamentary Affairs Minister before the House that the punishment awarded to the people found guilty of the act be deemed to have ended today. They were imprisoned during yesternight. Was the Parliament House turned into a jail for them.

SHRI VIDYACHARAN SHUKLA: They must have been kept comfortably in some room.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, he is talking of tomorrow evening. So, will they be kept quietly in a room of Parliament House till tomorrow evening?

MR. SPEAKER: They will be sent to Tihar jail.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, that is why I am saying that punishment should end by today evening.

MR. SPEAKER: This should be achieved unanimously but such incidents are being repeated in the House. Not only the persons shouting slogans from the gallery are responsible but we, who issue them passes are equally responsible. If you give passes to those with whom you are not acquainted and such things happen here in the House, then, it is your responsibility. Therefore, I understand that the Members of Parliament should own this responsibility. Not only the Members of Parliament but party whips have also signed the passes issued to them. This is not good. We would request to take care in this matter. You said that you know but I would like to tell the House that this should not happen. You take a unanimously decision.

SHRI ATAL BIHARI VAJPAYEE: Shukla ji, please accede to the amendment.

SHRI VIDYACHARAN SHUKLA: Mr. Speaker, Sir, I shall have to accede if the hon. leader of the Opposition insists. Hence, while approving of what he said, I concede to his demand.

MR. SPEAKER: All right.

(Interruptions)

[English]

MR. SPEAKER : Now, I have to put that Resolution to the House and the House has to agree. I think, he will amend it suitably.

Till what time should they be sentenced to simple imprisonment?

SHRI VIDYACHARAN SHUKLA : 'Till the rising of the House today.'

MR. SPEAKER : Should it be till 6 P.M. on 21st March 1995? In that case, they shall have to be sent to Tihar Jail again for the four-hour period and all that.

SHRI VIDYACHARAN SHUKLA : 'Till the rising of the House today' is better, Sir.

MR. SPEAKER : That is 6 P.M. : and Again, they have to be sent there.

Let us say that, till 2 P.M. or 1.30 P.M. today so that